

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II**

Item 7

CP (IB)No.111/Chd/Hry/2022

Under Section 7, IBC 2016

In the matter of:-

M3M Urbana Condominium Owners Association

...Petitioner/Financial Creditor

Vs

M3M India Pvt.Ltd.

...Respondent/Corporate Debtor

As the Hon'ble Members of NCLT, Chandigarh Bench (Court No. II), are on official tour on account of colloquium today, the matter is adjourned to 04.12.2023.

Sd/-
Court Officer

November 2, 2023
Mamta